

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV**

14. C.P.(CAA)/79(MB)2024
IN
C.A.(CAA)/228(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Mukti Gold Private Limited

Section 230-232 of Companies Act, 2013

ORDER

1. Mr. Manish Malpani, Ld. Counsel for the Petitioner present through physical mode. Mr. Gaurav Jaiswal, Company Prosecutor for the Regional Director present through virtual mode.
2. Ld. Counsel for the Petitioner seeks some time to file an additional affidavit regarding net worth of the Company.
3. At the request of Counsel, the matter is adjourned to **11.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)